

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1065 of 2020

In the matter of:

Gail (India) Ltd.

....Appellant

Vs.

**Kuldip Kumar Bassi, Resolution Professional of Asian
Colour Coated Ispat Ltd.**

....Respondents

Present:

Appellant: Mr. Varun K. Chopra, Mr. Gurtej Pal, Advocates.

**Respondents: Ms. Pooja Mahajan, Mr. Savar Mahajan, Ms. Mohana
Nijhawan, Mr. Bishwajit Dubey, Advocates**

**Mr. Shatrajit Banerji, Ms. Ashlesha Mittal, Advocates
for Caveator.**

ORDER

(Through Virtual Mode)

15.12.2020: I.A. No. 2868 of 2020 has been filed for condonation of delay in filing the appeal. For the reasons recorded in application, delay of 11 days in filing the appeal is condoned. I.A. No. 2868 of 2020 stands disposed of.

The Appellant is aggrieved of rejection of substantial part of its claim and rejection of its IA No. 1237 of 2019 by the Adjudicating Authority (National Company Law Tribunal), New Delhi, Principal Bench in terms of the impugned order dated 26th October, 2020 vide which the Resolution Plan of 'JSW Steel Coated Products Ltd.' has been approved.

It appears that 'JSW Steel Coated Products Ltd.', the Successful Resolution Applicant has not been arrayed as party Respondent. Since the Successful Resolution Applicant now managing the affairs of the Corporate Debtor is a necessary party, we direct addition of 'JSW Steel' as party

Contd/-.....

Respondent No.2. Appellant to carry out necessary correction in the cause title of the appeal.

Issue notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Ms. Pooja Mahajan, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Mr. Shatrajit Banerji, Advocate. No further notice need be issued to them. Reply affidavit may be filed by the Respondents within 10 days. Rejoinder, if any, be filed within 10 days thereof.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal on 27th January, 2021. This appeal will be heard together with Company Appeal (AT) (Insolvency) No.992 of 2020 though considered separately for disposal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

AR/g